

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 131/TL/2026

Subject : Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003, read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Morena-I SEZ Transmission Limited.

Petitioner : Morena-I SEZ Transmission Limited (MISTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No.132/AT/2026

Subject : Petition under section 63 of the Electricity Act, 2003 seeking adoption of transmission charges discovered through tariff based competitive bidding.

Petitioner : Morena-I SEZ Transmission Limited

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **24.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Aparajita Upadhyay, Advocate, MISTL
Shri Aditya Tiwari, MISTL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, MISTL, submitted that the Petitioner has complied with the directions issued vide Record of Proceedings dated 25.3.2026 through affidavits dated 26.3.2026 and 31.3.2026, comprising, respectively, the proof of publication of notice under Regulations 5(8) and 5(10) of the Transmission Licence Regulations, 2024, and the amended memo of parties. The learned counsel for the Petitioner, accordingly, prayed for the grant of a transmission licence.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission reserved the matters for orders.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)